

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/TT/2014

Subject : Determination of Fees and Charges for Fibre optic communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in North Eastern Region for the period 2009-14 block.

Date of Hearing : 20.10.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M.K Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam State Electricity Board and 6 others

Parties present : Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The petition has been filed for the approval of transmission tariff for fibre optic communication system. The line covers 117.172 km and the scheme was approved in the 7th and 8th NERPC meetings held in February, 2009 and January, 2010;
- b) The line covers the central sector and the state sector of 37.874 km and 79.298 km respectively;
- c) As per investment approval dated 15.2.2011, the project was scheduled to be commissioned within 30 months from the date of I.A. The scheduled date of



commissioning works out to 1.9.2013. Accordingly, the asset was commissioned on 1.4.2013; and

- d) Terminating equipments have been installed and links are being used for transmitting of data to SLDC/RLDC.

2. The Commission directed the petitioner to submit the following information by 30.11.2015 with a copy to all the respondents, failing which the tariff will be allowed on the basis of the information available on the record.

- a) Reply of query raised during Technical Validation (TV) regarding efforts made for DONER Funding;
- b) Current status of balance work; and
- c) RLDC certificate regarding completion of links and terminating equipments and that the asset is in use (data transfer).

3. The Commission directed the respondents to file their reply by 11.12.2015 with an advance copy to the petitioner who shall file its rejoinder, if any by 18.12.2015. The additional information/replies/rejoinder shall be filed within the due date mentioned above. In case no information is filed within the due date, the matter shall be considered based on the available records.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

